

them again to expedite the implementation of these recommendations?

SHRI A. P. JAIN: I have said that we have discussed these recommendations at the National Development Council and we are discussing them from time to time. Our officers are going there and most of these recommendations are being implemented by the State Governments.

MR. CHAIRMAN: No more; this is not a general discussion on food policy. Next question.

**CHANDRAPURA-MURI-RANCHI-BONDAMUNDI RAILWAY LINE**

\*205. SHRI T. BODRA: Will the Minister of RAILWAYS be pleased to state the time by which the construction of the Chandrapura-Muri-Ranchi Bondamundi railway line is expected to be completed?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Construction of the Chandrapura-Muri-Ranchi Section (Stages I and II) of Chandrapura-Muri-Ranchi-Bondamundi Project is in hand and is expected to be completed by the end of 1960.

SHRI T. BODRA: May I know how many miles have already been completed?

SHRI S. V. RAMASWAMY: I am sorry I have not got the exact figure.

SHRI T. BODRA: May I know the amount of land that has been acquired for this purpose under the Land Acquisition Act?

SHRI S. V. RAMASWAMY: I have no information about that. But I may tell the hon. Member that Stage I was ordered to be constructed in October 1957 and Stage II, that is, Muri-Ranchi section has been ordered on 19th February 1958. Both these Stages I and II will be completed by the end of 1960.

**LAND ACQUISITION BY THE SOUTH-EASTERN RAILWAY IN DISTRICT SINGHBHUM**

\*206. SHRI T. BODRA: Will the Minister of RAILWAYS be pleased to state whether land acquisition proceedings have been started in respect of lands which have been taken over by the South-Eastern Railway for railway purposes in the District of Singhbhum in Bihar?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Yes, Sir. Necessary land Acquisition proceedings in the Singhbhum District have been started by the Railway through Civil Authorities concerned.

SHRI T. BODRA: May I know, Sir, what was the amount of compensation that was paid to the people?

SHRI S. V. RAMASWAMY: I have got figures only for one section with regard to the land acquired, but require notice with regard to the amount.

SHRI T. BODRA: Is it a fact that the people whose lands have been acquired for this purpose were not paid compensation according to the market price of the land, which is necessary under the Land Acquisition Act?

SHRI S. V. RAMASWAMY: Whether market value or not, I do not have the necessary information. But some section has been paid for and so far as other sections are concerned award statements are awaited and as soon as they are received, the amounts will be paid. As a matter of fact we are pressing the civil authorities to pay the amounts as soon as possible.

SHRI V. K. DHAGE: The question is whether the compensation that is fixed for the acquisition of land is satisfactory to the people from whom the land is acquired, or is there any dissatisfaction with regard to that?

SHRI S. V. RAMASWAMY: The earlier question was about the market